

A Non-Linked Non-Participating Life Insurance Individual Pure Risk Single Premium Plan

Annexure	VIII
AIIIICAUIC	V I I I

PART A: FORWARDING LETTER & POLICY SCHEDULE			
Date://			
Agency Details			
Agency Category			
Agent Name			
Agent (cy) Code			
Agent Contact No			

PolicyNo
Mr/Mrs/Ms
Address:
Landmark:
Mobile No.:

Greetings from Shriram Life!!

We are pleased to inform you that your proposal has been accepted and we thank you for preferring us as your lifeinsurance partner. We appreciate your decision to provide security to yourself and your loved ones. We also thank you for joining us on this journey to create prosperity and to help you in your financial well-being and urge you to continue for the full policy term to maximize your benefits.

We enclose the following documents

- 1. Policy bond
- 2. Copy of your proposal form
- 3. First premium receipt

We advise you to go through the documents carefully and if any discrepancies are noticed in the policy schedule or anywhere else, pleasefeel free to contact us on <u>customercare@shriramlife.in</u>or on our toll free number **1800-3000-6116.** Kindly quote yourPolicyNo. ______ in all correspondences.

Free-look Cancellation

You have a free look period of 15 days (30 days in case of policies obtained through distance marketing) from the date of receipt of the policy document to review the terms and conditions of the policy and where you disagree to any of these terms or conditions, you have the option to return the policy to the Company for cancellation, stating the reasons for your objection. You shall be entitled to a refund of the premium paid, subject only to a deduction of a proportionate risk premium for the period on cover and the expenses incurred by the Company on medical examination of the proposer, if any and stamp duty charges.

Distance marketing entail any sale through e-mails, telephonic calls and any other mode except through personal interaction.

A request received by the Company for free look cancellation of the policy shall be processed and premium shall be refunded within 15 days of receipt of the request.

For any delay, the Company shall pay penal interest at a rate, which is 2% above bank rate from the date of request or last necessary document if any whichever is later, from the insured/claimant as stated above.

We assure you the best of our services and look forward to the pleasure of partnering with you for many years to come.

Kind Regards,

(Atul Sharma)



Shriram Life Insurance Company Limited hereinafter called "the Company", having received a proposal and declaration with the statements contained and referred to therein, and the first premium from the proposer / life assured named in the schedule hereunder, and the said proposal, declaration and the statements thereto having been agreed to by the proposer / life assured and the company as basis of this assurance, do by this policy agree, in consideration and subject to the due receipt of premiums on the days stipulated in the schedule annexed, to pay the sum as defined under this policy, to the person's to whom the same is payable as per the schedule, on submitting that the said sum becomes payable as set out in the schedule, together with the proof of the claimant's right to the policy moneys, and acceptable proof of age of the policy holder, if age is not admitted earlier.

Further, it is hereby declared that this policy of assurance shall be subject to the conditions and privileges printed in the policy document and that the following schedule and any endorsement placed by the Company shall be deemed part of the policy.

For Shriram Life Insurance Company Limited

Authorized Signatory



Policy Schedule (Offline)

(A Non-Linked Non-Participating Life Insurance Individual Pure Risk Single Premium Plan)

Divisional Office			Customer I.D			Plan UIN			
Agent Location			Policy Type	Own/0	Other's/HUF	Policy No:			
Agent(cy) Code			Premium Type	e Single		Plan Name			
Agent No:			Proposal No:						
Agency Category						Is Backdating	Opted	Yes / No	
Agent(cy) Name									
Proposer I	Details Insu	irance Details	S						
Name and					Proposal No:				
Address of Proposer						mencement of			
					Date of Com	mencement of Ris	sk		
					Type of Prem	nium (RP/LP/SP)	SP		
					Policy Term				
D.O.B			Age (last Birthday)		Premium Payment Term		NA		
Occupation			Sex		Premium Payment frequency		Sing	Single	
Relationship with				Premium Due Dates		NA	NA		
Life Assnured					Last Premiun	n - Due Date	N/A		
Life Assured Detai	ls				Maturity Dat	e			
					Sum Assured	1			
Name					Sum Assured	on Maturity	Nil		
Occupation					Sum Assured	on Death			
Sex					Benefit-Optio	on	Silv	er/Gold/Diamond	
D.O.B					Premium An	nount			
Age Admitted	Yes/No								
Age (last Birthday)									
Health Extra	Yes / No		Other Extra's	Yes / No					
Communication Address of Life									
Assured:					GST on Premium				
					Total Instalment Premium				
Survival Benefits [#] : Not Applicable	enefits [#] : 1		S. No 4 5 6	Survival Be	nefit Date	Amount			



(#)Note: If more than six survival benefits are there then a separate annexure shall be attached wherein all the survival benefits shall be described. It forms part of the policy schedule. The same should be maintained till the maturity or foreclosure/surrender of the policy.

Nomination Details^{**} (Under Sec 39 of Insurance Act 1938 as amended from time to time) :[A Leaflet containing the simplified version of the provisions of Section 39 is enclosed in annexure – (II) for reference]

Name of the Nominee	Age	Relationship with Life Assured	Appointee Name (If the Nominee is minor)	Relationship with Nominee	Age
Name 1					
Name 2					
Name 3					
Name 4					
Name 5					

(**) Note: If more than 5 Nominees are proposed, the remaining nominee details will be printed in a separate annexure and it forms part of the policy schedule. The same should be maintained till the maturity or foreclosure/surrender of the policy.

Stamp Duty:

Consolidated stamp duty Rs. _____ paid as per proceeding______.

Note:

- All premiums and benefits as disclosed under this Insurance policy are payable in Indian Rupees.
- > This schedule forms an integral part of the policy document and should be read in conjunction.

> Onexamining the Policy document, if you notice any mistakes/errors, please return the policy bond to Company for

correction.

SIGNED ON BEHALF OF THE COMPANY AT THE ABOVE MENTIONED DIVISIONAL OFFICE.

Date:

Seal:

Authorized Signatory

D.O Name Shriram Life - Policy No:



PART B: Definitions

- B1. Age: Age of Life assured as on last birthday (in completed years)
- **B2. Appointee**: Appointee is the person to whom the proceeds/benefits secured under the Policy are payable if the benefit becomes payable to the nominee and nominee is minor as on the date of claim payment.
- **B3.** Assignment: Assignment is the process of transferring the rights and benefits to an "Assignee". Assignment should be in accordance with the provisions of Section 38 of Insurance Act, 1938, as amended from time to time
- B4. Assignee: Assignee is the person to whom the rights and benefits are transferred by virtue of an Assignment
- **B5.** Authority: means the Insurance Regulatory and Development Authority of India established under the provisions of section 3 of the Insurance Regulatory and development Authority Act, 1999 (41 of 1999)
- **B6.** Bank rate: means "Bank rate fixed by the Reserve Bank of India (RBI) at the beginning of the financial year in which claim has fallen due"
- **B7. Beneficiary**: Beneficiary means the person who is entitled to receive benefits under this Policy. The Beneficiary may be proposer or Life Assured or his Assignee or Nominees or proved Executors or Administrators or other Legal Representatives as the case may be.
- **B8. Complaint/Grievance:** means written expression (includes communication in the form of electronic mail or other electronic scripts) of dissatisfaction by a complainant with insurer, distribution channels, intermediaries, insurance intermediaries or other regulated entities about an action or lack of action about the standard of service or deficiency of service of such insurer, distribution channels, intermediaries, insurance intermediaries or other regulated entities about an action channels, intermediaries or other regulated entities about a service of such insurer, distribution channels, intermediaries, insurance intermediaries or other regulated entities
- **B9. Complainant:** means a policyholder or prospect or any beneficiary of an insurance policy who has filed a complaint or grievance against an insurer or a distribution channel
- **B10.** Cover: means an insurance contract either in the form of a policy or a cover note or a Certificate of insurance or any other form as approved by the Authority to evidence the existence of an insurance contract
- B11.Date of commencement of risk: The date from which the insurance cover under the policy starts.
- B12. Date of commencement of the policy: Date on which the policy commences.
- B13. Date of inception: Date of issuance of the policy or date of effecting the policy.
- **B14.Death Benefit:** Shall mean benefit agreed at the inception of the contract, which is payable on death as specified in the policy document.
- **B15.Discharge Form:** Discharge form is the form to be filled by policyholder / claimant to claim the / surrender / death benefit under the policy.
- **B16.Distribution channels:** means persons and entities authorized by the Authority to involve in sale and service of insurance products
- **B17.Endorsement:** Endorsement means conditions attached / affixed to this Policy incorporating any amendments or modifications agreed to or issued by the Company
- **B18.Free-look:** Free Look Period is the stipulated period from the date of receipt of the Policy Document by the Policyholder to review the terms and conditions of this policy and where the Policyholder disagrees to any of those terms and conditions, he/she has the option to return this policy as detailed in Condition 1 of Part D
- **B19.IRDAI**: Insurance Regulatory and Development Authority of India.

B20.Life Assured: The person on whose life death risk is covered.

B21. Maturity Benefit: means the benefit payable on maturity as specified in the policy document.



- **B22.Medical Practitioner:** means a person who holds a valid registration from the Medical Council of any State or Medical Council of India or Council for Indian Medicine or for Homeopathy set up by the Government of India or a State Government and is thereby entitled to practice medicine within its jurisdiction; and is acting within its scope and jurisdiction of license.
- **B23.Nomination:** Nomination is the process of nominating a person who is named as "Nominee" in the proposal form or subsequently included / changed by an endorsement. Nomination should be in accordance with provisions of Section 39 of the Insurance Act, 1938 as amended from time to time
- **B24.Nominee**: Nominee is the person/persons nominated by the life assured to receive the death benefit herein upon his/her death.
- **B25.Policy/Policy document:** Policy/Policy Document means this document along with endorsements, if any, issued by the Company which is a legal contract between the Policyholder and the Company
- **B26.Policyholder:** Person who has proposed to purchase the policy and pays the premium under the policy.
- **B27.Policy Schedule:** Document featuring the main details and benefits of the policy.
- **B28.Premium paying term:** Premium payment term means the period, in years, during which premium is payable.
- **B29.Proposal form**: means a form to be filled in by the prospect in written or electronic or any other format as approved by the Authority, for furnishing all material information as required by the insurer in respect of a risk, in order to enable the insurer to take informed decision in the context of underwriting the risk, and in the event of acceptance of the risk, to determine the rates, advantages, terms and conditions of the cover to be granted.
- B30.Proposer: Person proposing insurance on own life or on the life of another person.
- **B31.Prospect**: means any persons who is a potential customer of an insurance and likely to enter into an insurance contract either directly with the insurer or through a distribution channel.
- **B32.**Prospectus: means a document either in physical or electronic or any other format issued by the insurer to sell or promote the insurance products.
- B33.Single Premium : means single premium, excluding any extra premium, any rider premium and taxes.
- **B34.Sum Assured on death (Death sum assured):** Absolute amount which is guaranteed to become payable on death of the life assured in accordance with the terms & conditions of the policy
- **B35.Sum Assured:** Absolute amount chosen by the policyholder at the time of proposal in accordance with the terms & conditions of the policy
- B36.Surrender: Option exercised by the policy holder for complete withdrawal/termination of the entire policy.
- **B37.Surrender Value:** An amount if any, that becomes payable in case of surrender in accordance with the terms and conditions of the policy.
- **B38. Underwriting:** Underwriting is the process based on which, a decision on acceptance or rejection of proposal as well as applicability of suitable premium or modified terms, if any, is taken.
- B39.UIN: UIN means the Unique Identification Number allotted to this plan by the IRDAI.
- B40.We, Us, Our, Insurer or The Company: Shriram Life Insurance Co. Ltd.
- **B41.You, or Your:** The Policyholder as mentioned in the Policy Schedule. The Policyholder may or may not be the life Assured.



PART C: Product Benefits

C1. Benefits payable under the various contingencies of the Plan

Events	How and when the	Size of such benefits/policy monies
	benefits are payable	
Death		
1. <u>Silver: Life Cover</u>		
On death	Payable immediately in lump sum	"Death Sum Assured" as described below will be paid.
2. <u>Gold: Life Cover with in-built</u> Accidental Death Benefit		
a. On death except accident	Payable immediately in lump sum	a. "Death sum assured" will be paid
b. On death due to accident	Payable immediately in lump sum	 b. In addition to the Death Sum Assured an additional benefit equal to Basic sum assured will be paid
3. <u>Diamond: Life Cover with</u> <u>Accelerated Critical Illness</u> Benefit		
a. On death before incidence of any covered Critical Illness	Payable immediately in lump sum	a. "Death sum assured" will be paid in case of normal death
 First confirmed diagnosis of any of the covered Critical Illnesses 	Payable immediately in lump sum	b.25% of the Basic sum assured will be paid
c. Death after incidence of any of covered Critical Illness	Payable immediately in lump sum	c. Death sum assured less Critical Illness benefit already paid will be paid
Maturity	No maturity benefit is payable	Nil
Surrender	Payable immediately in lump sum	80%* single premium*(No. of months outstanding/Total policy term in months)
Lapse	NA	NA

C2. Benefits under the Plan

A Death Benefit:

"Death Sum Assured" is defined as highest of

- 1.25 times the single premium for all ages
- Basic Sum Assured

Where

Single premium paid means single premium, excluding any extra premium, any rider premium and taxes.

Basic Sum Assured is the sum assured chosen by the policyholder at inception of the policy.

1. Silver: Life Cover

In case of death of the life assured within the policy term, "Death Sum Assured" will be paid immediately in lump sum. The policy will be terminated after payment of death benefit.



2. Gold: Life Cover with in-built Accidental Death Benefit

In case of death of the life assured within the policy term, "Death Sum Assured" will be paid immediately in lump sum.

If death of the life assured is due to an accident, an additional benefit equal to sum assured will be paid. The policy will be terminated after payment of death benefit.

Accidental death: Death due to an accident where accident is defined as that which is sudden, unforeseen and involuntary event caused by external, visible and violent means. Accidental injuries, solely, directly and independently of all other causes resulting in death of the life assured within 180 days from the date of accident, shall be considered as death due to accident.

3. Diamond: Life Cover with in-built Accelerated Critical Illness Benefit

<u>If death occurs first</u>: In case of death of the life assured within the policy term, "Death Sum Assured" will be paid immediately in lump sum.. The policy will be terminated after payment of death benefit.

<u>If critical illness occurs first</u>: In case of the incidence of any of the covered critical illnesses as mentioned below, a critical illness benefit of 25% of the basic sum assured will be paid immediately and the policy continues for life cover only till the end of the policy term. On death of the life assured during the rest of the policy term, "Death sum assured" less the critical illness benefit already paid will be paid immediately in lump sum. and the policy will be terminated.

No Critical illness benefit shall be paid during the waiting period

Waiting Period:

Waiting period (applicable for CI benefit only) is a period of first 90 days from the date of acceptance of risk. During this period the CI benefit is not payable.

The plan pays a critical illness benefit of 25% of the "sum assured" in the event of the life assured being first diagnosed with any of the covered critical illnesses any time after waiting period.

I. CANCER OF SPECIFIED SEVERITY

I. A malignant tumor characterized by the uncontrolled growth and spread of malignant cells with invasion and destruction of normal tissues. This diagnosis must be supported by histological evidence of malignancy. The term cancer includes leukemia, lymphoma and sarcoma.

2. MYOCARDIAL INFARCTION

(First Heart Attack of specific severity)

- I. The first occurrence of heart attack or myocardial infarction, which means the death of a portion of the heart muscle as a result of inadequate blood supply to the relevant area. The diagnosis for Myocardial Infarction should be evidenced by all of the following criteria:
 - i. A history of typical clinical symptoms consistent with the diagnosis of acute myocardial infarction (For e.g. typical chest pain)
 - ii. New characteristic electrocardiogram changes
 - iii. Elevation of infarction specific enzymes, Troponins or other specific biochemical markers.

3. OPEN CHEST CABG

I. The actual undergoing of heart surgery to correct blockage or narrowing in one or more coronary artery(s), by coronary artery bypass grafting done via a sternotomy (cutting through the breast bone) or minimally invasive keyhole coronary artery bypass procedures. The diagnosis must be supported by a coronary angiography and the realization of surgery has to be confirmed by a cardiologist.



4. KIDNEY FAILURE REQUIRING REGULAR DIALYSIS

End stage renal disease presenting as chronic irreversible failure of both kidneys to function, as a result of which either regular renal dialysis (haemodialysis or peritoneal dialysis) is instituted or renal transplantation is carried out. Diagnosis has to be confirmed by a specialist medical practitioner

5. STROKE RESULTING IN PERMANENT SYMPTOMS

I. Any cerebrovascular incident producing permanent neurological sequelae. This includes infarction of brain tissue, thrombosis in an intracranial vessel, haemorrhage and embolisation from an extracranial source. Diagnosis has to be confirmed by a specialist medical practitioner and evidenced by typical clinical symptoms as well as typical findings in CT Scan or MRI of the brain. Evidence of permanent neurological deficit lasting for at least 3 months has to be produced.

6. MAJOR ORGAN /BONE MARROW TRANSPLANT

- I. The actual undergoing of a transplant of:
 - i. One of the following human organs: heart, lung, liver, kidney, pancreas, that resulted from irreversible end-stage failure of the relevant organ, or
 - ii. Human bone marrow using haematopoietic stem cells. The undergoing of a transplant has to be confirmed by a specialist medical practitioner.

B Maturity benefit:

There is no maturity benefit payable under the plan.



PART D: Non-forfeiture Benefits & Policy Servicing

D1. Free Look Period:

The policy holder has a period 15 days (30 days in case of policies obtained through distance marketing) from the date of receipt of the policy document to review the terms and conditions of the policy and where the policy holder disagrees to any of those terms or conditions , he has the option to return the policy to the insurer for cancellation stating the reasons for his objection, when he shall be entitled to a refund of the premium paid, subject only to a deduction of a proportionate risk premium for the period on cover and the expenses incurred by the Company on medical examination of the proposer, if any, and stamp duty charges. Distance marketing entail any sale through e-mails, telephonic calls and any other mode except through personal interaction.

A request received by the Company for free look cancellation of the policy shall be processed and premium shall be refunded within 15 days of receipt of the request.

For any delay, the Company shall pay penal interest at a rate, which is 2% above bank rate from the date of request or last necessary document if any whichever is later, from the insured/claimant as stated above

D2. Surrendering the policy:

The policy acquires surrender value (as a % of single premium) on payment of single premium Surrender value = 80%* single premium*(outstanding policy term in months/Policy term in months)

D3. Loans:

No loans are available under the plan.

PART E: Charges under the Plan

Not applicable.



PART F: Terms & Conditions

F1. Change of your communication Address:

For all future communication we require your correct contact details. Please let us know If there is any change in your contact details along with address proof to our nearest branch /divisional office executive or to our customer care executive at customercare@shriamlife.in or can call on our toll free no: 1800 3000 6116.

F2. Correct age disclosure is important - Proof of age:

The premium has been calculated based on life assureds' age declared at the time of proposal. The minimum and maximum age at entry is 18 and 65 years respectively. Age is most important criteria for calculating premium. If, at any time (including at claim stage) age is found to be different from what is stated in proposal form then following would be applicable:

- If the age is proved to be higher than the age declared in the proposal, the premium will be revised based on the correct age effective from the date of commencement provided the age is within the age band as shown above. Total difference amount between the revised premium and original premium with interest rate @ 8%p.a.will be collected from policyholder or deducted from the claim amount whichever is applicable.
- If the age is proved to be lower than declared in the proposal, the premium under the policy will be revised effective from the date of commencement. The difference between the revised premium and the original premium will be refunded to the policyholder without interest.
- However, if the correct age at entry is such that the policy cannot be offered or would have made the life assured ineligible, the policy contract will be terminated immediately by paying the surrender value, subject to the section 45 of the Insurance Act 1938 as amended from time to time.

F3. Exclusion:

I. Suicide Exclusion:

In case of death due to suicide within 12 months from the date of commencement of risk under the policy or from the date of revival of the policy, as applicable, the nominee or beneficiary of the policyholder shall be entitled to 80% of the Single Premium paid till the date of death.

II. Exclusions under option Gold: Life cover with in-built Accidental Death Benefit:

The policy will not be entitled to any accidental death benefits caused, occasioned, accelerated or aggravated directly or indirectly due to any of the following:

- i. Suicide or attempted suicide or self-inflicted injury, whether the life assured is medically sane or insane.
- ii. War, terrorism, invasion, act of foreign enemy, hostilities, civil war, martial law, rebellion, revolution, insurrection, military or usurper power, riot or civil commotion. War means any war whether declared or not.
- iii. Committing an assault, a criminal offence, an illegal activity or any breach of law with criminal intent.
- iv. Engaging in or taking part in hazardous pursuits, including, diving or riding and racing; underwater activities involving the use of breathing apparatus or not; martial arts; hunting; mountaineering; parachuting; bungee jumping.
- v. Alcohol or Solvent abuse or taking of Drugs, narcotics or psychotropic substances unless taken in accordance with the lawful directions and prescription of a registered medical practitioner.
- vi. Nuclear Contamination; the radioactive, explosive or hazardous nature of nuclear fuel materials or property contaminated by nuclear fuel materials or accident arising from such nature.

At the point of sale if any condition is noticed which shall lead to exclusion, the Gold option shall not be offered.



III. Exclusions under option Diamond: Life cover with in-built Accelerated Critical Illness Benefit

1. CANCER OF SPECIFIED SEVERITY

The following are excluded -

- i. All tumors which are histologically described as carcinoma in situ, benign, pre-malignant, borderline malignant, low malignantpotential, neoplasm ofunknown behavior, ornon-invasive, including but not limited to: Carcinoma in situ of breasts, Cervical dysplasia CIN-1, CIN 2 and CIN-3.
- ii. Any non-melanoma skin carcinoma unless there is evidence of metastases to lymph nodes or beyond;
- iii. Malignant melanoma that has not caused invasion beyond the epidermis;
- All tumors of the prostate unless histologically classified as having a Gleason score greater than 6 or having progressed to at least clinical TNM classification T2N0M0
- v. All Thyroid cancers histologically classified as T1N0M0 (TNM Classification) or below;
- vi. Chronic lymphocytic leukaemia less than RAI stage 3
- vii. Non-invasive papillary cancer of the bladder histologically described as TaNOMO or of a lesser classification,
- viii. All Gastro-Intestinal Stromal Tumors histologically classified as
 - T1N0M0 (TNM Classification) or below and with mitotic count of less than or equal to 5/50 HPFs;
- ix. All tumors in the presence of HIV infection.

2. MYOCARDIAL INFARCTION

(First Heart Attack of specific severity)

The following are excluded:

Other acute Coronary Syndromes

Any type of angina pectoris

A rise in cardiac biomarkers or Troponin T or I in absence of overt ischemic heart disease OR following an intra-arterial cardiac procedure.

3. OPEN CHEST CABG

The following are excluded: Angioplasty and/or any other intra-arterial procedures

4. STROKE RESULTING IN PERMANENT SYMPTOMS

The following are excluded:

- i. Transient ischemic attacks (TIA)
- *ii.* Traumatic injury of the brain
- iii. Vascular disease affecting only the eye or optic nerve or vestibular functions.

5. MAJOR ORGAN /BONE MARROW TRANSPLANT

The following are excluded:

- Other stem-cell transplants
- *ii.* Where only islets of langerhans are transplanted

F4. Termination of the policy:

i.

The policy will be terminated on earliest of the following events:

- i. Payment of death benefit
- ii. Payment of surrender value
- iii. Completion of the policy term
- iv. On Free Look Cancellation

F5. Nomination under the Policy:

Nominee is the person who can receive the Death benefit under the policy. It is insisted that nomination should be made in proposal form as per Section 39 of The Insurance Act, 1938 as amended from time to time. If the nomination has not been made at the time of taking the policy in the proposal form, then it is advised to do so at the earliest.

[A Leaflet containing the simplified version of the provisions of Section 39 is enclosed in annexure – II for reference]



F6. Assignments under the Policy:

Assignment is transferring the title and rights of policy either absolutely or conditionally. Assignment can be made as per section 38 of The Insurance Act, 1938 as amended from time to time.

[A Leaflet containing the simplified version of the provisions of Section 38 is enclosed in Annexure – II for reference] Nomination, assignment or change of nomination can be done through the Divisional Office of the Company where

the policy is being serviced. Nomination or assignment will be effective only after it is recorded /registered with us.

In accepting the nomination/assignment or change of nomination/assignment we do not take any responsibility or express any opinion as to its validity or legality / legal effect.

Policies purchased under the Married Women's Property Act, 1874 cannot be assigned.

F7. Issuance of duplicate Policy:

In case of loss of the policy document, an indemnity bond duly notarized must be submitted. A processing fee of Rs.100 and stamp duty of Rs. 0.2 per thousand sum assured will be payable by the policy holder.

F8. Currency:

All monies payable under the Policy to or by the Insurer shall be payable in Indian Rupees only.

F9. Documents required for making a death claim:

- a) Original policy document
 - b) Proof of death/ Death certificate
 - c) Identity proof of Nominee
 - d) Any other document depending on the cause of death and nature of claim.
 - For accident or medical cases following additional documents, whichever applicable, may be required:
 - i. A certified copy of first information report (FIR).
 - ii. A certified copy of police inquest report.
 - iii. Post mortem report
 - iv. If death is due to vehicle accident, then copy of driving license, if life assured was driving the vehicle.
 - v. Hospital treatment records, etc.

Medical Reports (Consultation notes, Treatment record, Admission notes, Hospital indoor case paper, Discharge summary, Investigation/Laboratory reports), Physician statement, in case of Critical Illness claim

F10. Documents required for making a claim under Critical Illness (applicable for Option 'Gold"):

- 1 Critical Illness claim form duly filled and signed
- 2 Medical certificate from the attending registered/specialist medical practitioner confirming the diagnosis as specified under the definition of the respective critical illness
- 3 Any other relevant document as may be required by the company

F11. Delay in claim intimation:

Please communicate to us about the death claim within 90 days. However, if there is any delay in death claim intimation due to reasons that are beyond the control of claimant then the claim would be considered for processing.

F12. Timelines and Delay in settlement of claims:

The following are the timelines stipulated for settlement of claims/requests as per the Board approved policy for Protection of Interests of Policy holders:

I. The death claims will be paid or rejected or repudiated giving relevant reasons, within 30 days from the date of receipt of all relevant papers and required clarifications. However where the circumstances of a claim warrant an investigation in the opinion of the insurer, it shall initiate the same at the earliest and complete the such investigation expeditiously, in any case not later than 90 days from the date of receipt of claim intimation and the claim shall be settled within 90 days thereafter.

If there is any delay on the part of the Company for the timelines mentioned in (is) above, the Company shall pay interest at a rate, which is 2% above bank rate from the date of receipt of last necessary document.



II. In respect of free look cancellation, surrender, withdrawal, request for refund of proposal deposit, refund of outstanding proposal deposit, the payments will be paid within 15 days of receipt of request or last necessary document failing which the Company shall pay penal interest at a rate, which is 2% above Bank rate from the date of request or receipt of last necessary document if any whichever is later, from the insured/claimant.

F13.Taxes(GST)

Premiums are exclusive of taxes.

All Premiums are subject to applicable taxes, cesses and levies which shall be paid by you along with the Premium. If any additional Taxes /Cesses /Levies are imposed by any statutory or administrative body of this country under this Policy, the Company reserves the right to claim the same from policyholder".

F14. Fraud or misrepresentation:

In case of fraud or misrepresentation, any monies payable under the policy shall be in accordance with Section 45 of The Insurance Act, 1938 as amended from time to time.



PART G: Complaints and grievances

In case you have any Query, Complaint or Grievances

First Step:

You can also contact our Customer care on our Toll free no: 1800 3000 6116 & through email id: customercare@shriramlife.in

You may also approach any of our offices including the office at the following address:

Branch/Divisional In charge

Shriram Life Insurance Company Limited,

Branch/Divisional Office,

Address:

Second Step

In case you are not satisfied with the decision of the above office, or have not received any response within 10 days, you may contact the following official for resolution:

Grievance Redressal Officer,

Shriram Life Insurance Company Limited,

Regd Office: Plot no 31-32, Ramky Selenium

Financial district, Gachibowli

Hyderabad,

Telangana - 500032

Contact No: 040-23009400

Email Id: grievance.redressal@shriramlife.in

If you are not satisfied with the response or do not receive a response from us within 14 days, you may approach the Grievance Cell of the Insurance Regulatory and Development Authority of India (IRDAI). The contact details are as follows

IRDAI Grievance Call Centre (IGCC) TOLL FREE NO:155255

Email ID: complaints@irda.gov.in

You can also register your complaint online at <u>http://www.igms.irda.gov.in/</u>

Address for communication for complaints by paper:

Consumer Affairs Department

Insurance Regulatory and Development Authority of India,

Sy No. 115/1, Nanakramguda, Financial District, Hyderabad – 500 029, Telangana. Toll Free No. 18004254732

Third Step

In case you are not satisfied with the decision or resolution of the company, you may approach the Insurance Ombudsman at the address given overleaf, if your grievance pertains to:

- a) delay in settlement of claims, beyond the time specified in the regulations, framed under the Insurance Regulatory and Development Authority of India Act, 1999;
- b) any partial or total repudiation of claims by the life insurer;
- c) disputes over premium paid or payable in terms of insurance policy;
- d) misrepresentation of policy terms and conditions at any time in the policy document or policy contract;
- e) legal construction of insurance policies in so far as the dispute relates to claim;
- f) policy servicing related grievances against insurers and their agents and intermediaries;
- g) issuance of life insurance policy, which is not in conformity with the proposal form submitted by the proposer;
- h) non-issuance of insurance policy after receipt of premium in life insurance
- any other matter resulting from the violation of provisions of the Insurance Act, 1938 or the regulations, circulars, guidelines or instructions issued by the IRDAI from time to time or the terms and conditions of the policy contract, in so far as they relate to issues mentioned at clauses (a) to (f)



Manner in which complaint to be made

As per provisions 14(2) and 14(3) of Ombudsman rules 2017

The complaint shall be in writing, duly signed by the complainant or through his legal heirs, nominee(s) or assignee(s) and shall state clearly the name and address of the complainant, the name of the branch or office of the insurer against whom the complaint is made, the facts giving rise to the complaint, supported by documents, the nature and extent of the loss caused to the complainant and the relief sought from the Insurance Ombudsman No complaint to the Insurance Ombudsman shall lie unless—

- a) the complainant makes a written representation to the insurer named in the complaint and
 - i. either the insurer had rejected the complaint; or
 - ii. the complainant had not received any reply within a period of one month after the insurer received his representation; or
 - iii. the complainant is not satisfied with the reply given to him by the insurer;
- b) The complaint is made within one year
 - i. after the order of the insurer rejecting the representation is received; or
 - ii. after receipt of decision of the insurer which is not to the satisfaction of the complainant;
 - iii. after expiry of a period of one month from the date of sending the written representation to the insurer if the insurer named fails to furnish reply to the complainant

All communication in relation to this policy shall be addressed to:

SHRIRAM LIFE INSURANCE CO LTD. Plot no. 31-32, Ramky Selenium, Financial District Gachibowli, Hyderabad, Telangana-500032 In case of any grievance under the policy, the address of the Insurance Ombudsman is as under:-Office of the Insurance Ombudsman 6-2-46, 1st Floor, Main Court Lane Opp. Saleem Function Palace, AC Guards Lakdi-ka-pool, HYDERABAD -500 004 .

Addresses and contact details of the Insurance Ombudsman along with its area of jurisdiction are mentioned in enclosed **Annexure I**. The Policy Holder may approach the concerned Insurance Ombudsman.

Signature of the Authorized Legal officer Company Seal: Signature of Appointed Actuary

Annexure I

List of Ombudsman **CONTACT DETAILS** JURISDICTION AHMEDABAD State of Gujarat and Union Territories of Dadra & Nagar Haveli Office of the Insurance Ombudsman, and Daman and Diu. 2nd floor, Ambica House, Near C.U. Shah College, 5, Navyug Colony, Ashram Road, Ahmedabad – 380 014 Tel.:- 079-27546150/139 Fax:-079-27546142 Email:- bimalokpal.ahmedabad@gbic.co.in BENGALURU Karnataka. Office of the Insurance Ombudsman, JeevanSoudha Building, PID No.57-27-N-19, Ground Floor, 19/19, 24th Main Road, JP Nagar, 1st Phase, Bengaluru-560 078. Tel.:- 080-26652048 / 26652049 Email:- bimalokpal.bengaluru@gbic.co.in BHOPAL States of Madhya Pradesh and Chattisgarh. Office of the Insurance Ombudsman, JanakVihar Complex, 2nd Floor, 6, Malviya Nagar, Opp.Airtel Office, Near New Market, Bhopal – 462 033. Tel.:- 0755-2769200/201/202 Fax:-0755-2769203 Email:- bimalokpalbhopal@gbic.co.in BHUBANESHWAR State of Orissa. Office of the Insurance Ombudsman. 62, Forest park, Bhubneshwar – 751 009. Tel.:-0674-2596461 / 2596455 Fax:-0674-2596429 Email:- bimalokpal.bhubaneswar@gbic.co.in CHANDIGARH States of Punjab, Haryana, Himachal Pradesh, Jammu & Office of the Insurance Ombudsman, Kashmir and Union territory of Chandigarh. S.C.O. No. 101, 102 & 103, 2ndFloor, Batra Building, Sector 17 – D, Chandigarh – 160 017. Tel.:- 0172-2706196/5861 / 2706468 Fax:-0172-2708274 Email:- bimalokpal.chandigarh@gbic.co.in CHENNAI State of Tamil Nadu and Union Territories - Pondicherry Town Office of the Insurance Ombudsman, and Karaikal (which are part of Union Territory of Pondicherry). Fatima Akhtar Court,4th Floor, 453 (old 312), Anna Salai, Teynampet, CHENNAI – 600 018. Tel.:- 044-24333668 / 24335284 Fax:-044-24333664 Email:- bimalokpal.chennai@gbic.co.in State of Delhi DELHI Office of the Insurance Ombudsman, 2/2 A, Universal Insurance Building, Asaf Ali Road, New Delhi – 110 002. Tel.:- 011-23239611/7539/7532, Fax:- 011-23230858 Email:- bimalokpal.delhi@gbic.co.in



	austine nin 🔮 Sanlam and
ERNAKULAM	Kerala, Lakshadweep, Mahe-a part of Pondicherry
Office of the Insurance Ombudsman,	
2nd floor, Pulinat Building,	
Opp. Cochin Shipyard,	
M.G. Road,Ernakulum - 682 015.	
Tel.:- 0484-2358759/2359338	
Fax:- 0484-2359336	
Email:- <u>bimalokpal.ernakulum@gbic.co.in</u>	
GUWAHATI	States of Assam, Meghalaya, Manipur, Mizoram, Arunachal
Office of the Insurance Ombudsman,	Pradesh, Nagaland and Tripura.
'Jeevan Nivesh', 5th Floor,Nr. Panbazar over bridge,	
S.S. Road,Guwahati – 781001(ASSAM).	
Tel.:- 0361- 2132204 / 2132205	
Fax:- 0361-2732937	
Email:- <u>bimalokpal.guwahati@gbic.co.in</u>	
HYDERABAD	States of Andhra Pradesh, Telangana and Union Territory of
Office of the Insurance Ombudsman,	Yanam - a part of the Union Territory
6-2-46, 1st floor, "Moin Court"	of Pondicherry.
Lane Opp. Saleem Function Palace,	
A. C. Guards, Lakdi-Ka-Pool,Hyderabad - 500 004.	
Tel.:- 040-65504123/23312122	
Fax:- 040-23376599	
Email:- <u>bimalokpal.hyderabad@gbic.co.in</u>	
JAIPUR	State of Rajasthan.
Office of the Insurance Ombudsman,	
Jeevan Nidhi-II Bldg.,Ground Floor,	
Bhawani Singh Marg, Jaipur - 302005.	
Tel.:- 0141-2740363	
Email:- <u>bimalokpal.jaipur@gbic.co.in</u>	
KOLKATA	States of West Bengal, Bihar, Sikkim and Union Territories of
Office of the Insurance Ombudsman,	Andaman and Nicobar Islands.
Hindustan Building Annexe,	
4th floor, 4, CR Avenue,Kolkata - 700 072.	
Tel.:- 033-22124339 / 22124340	
Fax:- 033-22124341	
Email:- <u>bimalokpal.kolkata@gbic.co.in</u>	
LUCKNOW	District of Uttar Pradesh: Lalitpur, Jhansi, Mahoba, Hamirpur,
Office of the Insurance Ombudsman,	Banda, Chitrakoot, Allahabad, Mirzapur, Sonbhabdra, Fatehpur,
6th Floor, JeevanBhawan,	Pratapgarh, Jaunpur, Varansi, Gazipur, Jalaun, Kanpur,
Phase-II, Nawal Kishore Road,	Lucknow, Unnao, Sitapur, Lakhimpur, Bahraich, Barabanki,
Hazratganj,Lucknow-226 001.	Raebareli, Sravasti, Gonda, Faizabad, Amethi, Kaushambi,
Tel.:- 0522-2231330 / 2231331	Balrampur, Basti, Ambedkarnagar, Sulanpur, Maharajganj,
Fax:- 0522-2231350 / 2231351	Santkabirnagar, Azamgarh, Kaushinagar, Gorkhpur, Deoria,
Email:- bimalokpal.lucknow@gbic.co.in	Mau, Chandauli, Ballia, Sidharathnagar.
MUMBAI	States of Goa, Mumbai Metropolitan Region excluding Navi
Office of the Insurance Ombudsman,	Mumbai & Thane.
3rd Floor, JeevanSevaAnnexe,	
S. V. Road, Santacruz (W), Mumbai - 400 054.	
Tel.:- 022-26106928/360/889	
Fax:- 022-26106052	
Email:- <u>bimalokpal.mumbai@gbic.co.in</u>	



	second as R from the last
NOIDA	States of Uttaranchal and the following Districts of Uttar
Office of the Insurance Ombudsman,	Pradesh:. Agra, Aligarh, Bagpat, Bareilly, Bijnor, Budaun,
BhagwanSahai Palace,	Bulandshehar, Etah, Kanooj, Mainpuri, Mathura, Meerut,
4th Floor, Main Road, Naya Bans, Sector-15,	Moradabad, Muzaffarnagar, Oraiyya, Pilibhit, Etawah,
GautamBudh Nagar, Noida	Farrukhabad, Firozabad, GautamBudh Nagar, Ghaziabad,
Email:- <u>bimalokpal.noida@gbic.co.in</u>	Hardoi, Shahjahanpur, Hapur, Shamli, Rampur, Kashganj,
	Sambhal, Amroha, Hathras, Kanshiramnagar, Saharanpur.
PATNA	States of Bihar and Jharkhand.
Office of the Insurance Ombudsman,	
1st Floor, Kalpana Arcade Building,	
Bazar Samiti Road,Bahadurpur,	
Patna - 800 006.	
Email:- <u>bimalokpal.patna@gbic.co.in</u>	
PUNE	States of Maharashtra, Area of Navi Mumbai and andhraThane
Office of the Insurance Ombudsman,	excluding Mumbai Metropolitan Region.
JeevanDarshan Building, 3rd Floor,	
CTS Nos. 195 to 198,NC Kelkar Road,	
Narayan Peth, Pune - 411 030	
Tel: 020 -32341320	
Email:- <u>bimalokpal.pune@gbic.co.in</u>	



Annexure II

Simplified version of provisions of Section38 & 39 of Insurance Act 1938 as amended from time to time. A. Section 38 - Assignment and Transfer of Insurance Policies as amended from time to time

Assignment or transfer of a policy should be in accordance with Section 38 of the Insurance Act, 1938 as amended from time to time. The extant provisions in this regard are as follows:

- 1. This policy may be transferred/assigned, wholly or in part, with or without consideration.
- 2. An Assignment may be effected in a policy by an endorsement upon the policy itself or by a separate instrument under notice to the Insurer.
- 3. The instrument of assignment should indicate the fact of transfer or assignment and the reasons for the assignment or transfer, antecedents of the assignee and terms on which assignment is made.
- 4. The assignment must be signed by the transferor or assignor or duly authorized agent and attested by at least one witness.
- 5. The transfer of assignment shall not be operative as against an insurer until a notice in writing of the transfer or assignment and either the said endorsement or instrument itself or copy there of certified to be correct by both transferor and transferee or their duly authorised agents have been delivered to the insurer.
- 6. Fee to be paid for assignment or transfer can be specified by the Authority through Regulations.
- 7. On receipt of notice with fee, the insurer should Grant a written acknowledgement of receipt of notice. Such notice shall be conclusive evidence against the insurer of duly receiving the notice.
- 8. If the insurer maintains one or more places of business, such notices shall be delivered only at the place where the policy is being serviced.
- 9. The insurer may accept or decline to act upon any transfer or assignment or endorsement, if it has sufficient reasons to believe that it is
 - a. not bonafide or
 - b. not in the interest of the policyholder or
 - c. not in public interest or
 - d. is for the purpose of trading of the insurance policy.
- 10. Before refusing to act upon endorsement, the Insurer should record the reasons in writing and communicate the same in writing to Policyholder within 30 days from the date of policyholder giving a notice of transfer or assignment.
- 11. In case of refusal to act upon the endorsement by the Insurer, any person aggrieved by the refusal may prefer a claim to IRDAI within 30 days of receipt of the refusal letter from the Insurer.
- 12. The priority of claims of persons interested in an insurance policy would depend on the date on which the notices of assignment or transfer is delivered to the insurer; where there are more than one instruments of transfer or assignment, the priority will depend on dates of delivery of such notices. Any dispute in this regard as to priority should be referred to Authority.
- 13. Every assignment or transfer shall be deemed to be absolute assignment or transfer and the assignee or transferee shall be deemed to be absolute assignee or transferee, except
 - a. where assignment or transfer is subject to terms and conditions of transfer or assignment OR
 - b. where the transfer or assignment is made upon condition that
 - i. the proceeds under the policy shall become payable to policyholder or nominee(s) in the event of assignee or transferee dying before the insured OR
 - ii. the insured surviving the term of the policy



Such conditional assignee will not be entitled to obtain a loan on policy or surrender the policy. This provision will prevail notwithstanding any law or custom having force of law which is contrary to the above position.

- 14. In other cases, the insurer shall, subject to terms and conditions of assignment, recognize the transferee or assignee named in the notice as the absolute transferee or assignee and such person
 - a. shall be subject to all liabilities and equities to which the transferor or assignor was subject to at the date of transfer or assignment and
 - b. may institute any proceedings in relation to the policy
 - c. obtain loan under the policy or surrender the policy without obtaining the consent of the transferor or assignor or making him a party to the proceedings
- 15. Any rights and remedies of an assignee or transferee of a life insurance policy under an assignment or transfer effected before commencement of the Insurance Laws (Amendment) Ordinance, 2014 shall not be affected by this section.

B. Section 39 - Nomination by policyholder

Nomination of a life insurance Policy is as below in accordance with Section 39 of the Insurance Act, 1938 as amended from time to time. The extant provisions in this regard are as follows:

- 1. The policyholder of a life insurance on his own life may nominate a person or persons to whom money secured by the policy shall be paid in the event of his death.
- 2. Where the nominee is a minor, the policyholder may appoint any person to receive the money secured by the policy in the event of policyholder's death during the minority of the nominee. The manner of appointment to be laid down by the insurer.
- 3. Nomination can be made at any time before the maturity of the policy.
- 4. Nomination may be incorporated in the text of the policy itself or may be endorsed on the policy communicated to the insurer and can be registered by the insurer in the records relating to the policy.
- 5. Nomination can be cancelled or changed at any time before policy matures, by an endorsement or a further endorsement or a will as the case may be.
- 6. A notice in writing of Change or Cancellation of nomination must be delivered to the insurer for the insurer to be liable to such nominee. Otherwise, insurer will not be liable if a bonafide payment is made to the person named in the text of the policy or in the registered records of the insurer.
- 7. Fee to be paid to the insurer for registering change or cancellation of a nomination can be specified by the Authority through Regulations.
- 8. On receipt of notice with fee, the insurer should grant a written acknowledgement to the policyholder of having registered a nomination or cancellation or change thereof.
- 9. A transfer or assignment made in accordance with Section 38 shall automatically cancel the nomination except in case of assignment to the insurer or other transferee or assignee for purpose of loan or against security or its reassignment after repayment. In such case, the nomination will not get cancelled to the extent of insurer's or transferee's or assignee's interest in the policy. The nomination will get revived on repayment of the loan.
- 10. The right of any creditor to be paid out of the proceeds of any policy of life insurance shall not be affected by the nomination.
- 11. In case of nomination by policyholder whose life is insured, if the nominees die before the policyholder, the proceeds are payable to policyholder or his heirs or legal representatives or holder of succession certificate.
- 12. In case nominee(s) survive the person whose life is insured, the amount secured by the policy shall be paid to such survivor(s).



- 13. Where the policyholder whose life is insured nominates his
 - a. parents or
 - b. spouse or
 - c. children or
 - d. spouse and children
 - e. or any of them

the nominees are beneficially entitled to the amount payable by the insurer to the policyholder unless it is proved that policyholder could not have conferred such beneficial title on the nominee having regard to the nature of his title.

- 14. If nominee(s) die after the policyholder but before his share of the amount secured under the policy is paid, the share of the expired nominee(s) shall be payable to the heirs or legal representative of the nominee or holder of succession certificate of such nominee(s).
- 15. The provisions of sub-section 7 and 8 (13 and 14 above) shall apply to all life insurance policies maturing for payment after the commencement of Insurance Act as amended from time to time.
- 16. If policyholder dies after maturity but the proceeds and benefit of the policy has not been paid to him because of his death, his nominee(s) shall be entitled to the proceeds and benefit of the policy.
- 17. The provisions of Section 39 are not applicable to any life insurance policy to which Section 6 of Married Women's Property Act, 1874 applies or has at any time applied except where a nomination is made in favour of spouse or children or spouse and children whether or not on the face of the policy it is mentioned that it is made under Section 39. Where nomination is intended to be made to spouse or children or spouse and children whether specifically mentioned on the policy. In such a case only, the provisions of Section 39 will not apply.



Annexure III

Section 45 of the insurance Act, 1938as amended from time to time

- (1) No policy of life insurance shall be called in question on any ground whatsoever after the expiry of three years from the date of the policy, i.e. from the date of issuance of the policy or the date of commencement of risk or the date of revival of the policy or the date of the rider to the policy, whichever is later.
- (2) A policy of life insurance may be called in question at any time within three years from the date of issuance of the policy or the date of commencement of risk or the date of revival of the policy or the date of the rider to the policy, whichever is later, on the ground of fraud: Provided that the insurer shall have to communicate in writing to the insured or the legal representatives or

Provided that the insurer shall have to communicate in writing to the insured or the legal representatives or nominees or assignees of the insured the grounds and materials on which such decision is based.

- (3) Notwithstanding anything contained in sub-section (2), no insurer shall repudiate a life insurance policy on the ground of fraud if the insured can prove that the mis-statement of or suppression of a material fact was true to the best of his knowledge and belief or that there was no deliberate intention to suppress the fact or that such mis-statement of or suppression of a material fact are within the knowledge of the insurer: Provided that in case of fraud, the onus of disproving lies upon the beneficiaries, in case the policy holder is not alive.
- (4) A policy of life insurance may be called in question at any time within three years from the date of issuance of the policy or the date of commencement of risk or the date of revival of the policy or the date of the rider to the policy, whichever is later, on the ground that any statement of or suppression of a fact material to the expectancy of the life of the insured was incorrectly made in the proposal or other document on the basis of which the policy was issued or revived or rider issued:

Provided that the insurer shall have to communicate in writing to the insured or the legal representatives or nominees or assignees of the insured the grounds and materials on

which such decision to repudiate the policy of life insurance is based:

Provided further that in case of repudiation of the policy on the ground of misstatement or suppression of a material fact, and not on the ground of fraud, the premiums collected on the policy till the date of repudiation shall be paid to the insured or the legal representatives or nominees or assignees of the insured within a period of ninety days from the date of such repudiation.

(5) Nothing in this section shall prevent the insurer from calling for proof of age at any time if he is entitled to do so, and no policy shall be deemed to be called in question merely because the terms of the policy are adjusted on subsequent proof that the age of the life insured was incorrectly stated in the proposal.